

**ORDER SHEET FOR MAGISTRATE'S RECORDS. Adv:
DISTRICTS : SONITPUR**

IN THE COURT OF SESSIONS JUDGE, SONITPUR AT TEZPUR

MISC. (CRIMINAL (Bail) Case No. 528 of 2022

Chaika Lekra, Petitioner VS. STATE OF ASSAM.

| Sl. No. | Date | <u>order</u> | Signature |
|---------|------------------------|---|-----------|
| | <u>28-10-22</u> | <p>Seen the petition No. 2259/22 filed by one Chaika Lekra, seeking bail for accused Rajesh Lekra, in connection with Tezpur PS Case No. 1046/22 u/s 366 IPC, corresponding to GR case No. 1994/22.</p> <p>The allegation in the FIR is that on 03-10-2022 one Kabul Sarmah lodged an FIR in Lalmati Police Out Post under Tezpur Police station alleging inter-alia that Smti Tina Orang, D/O Kerela Orang, his domestic helper, aged about 16 years was disappeared since yesterday. Later on it is learnt that Rajesh Lekra @ Debe Mahato kidnapped the girl. Hence, the case.</p> <p>I have heard the learned lawyers appearing for both sides. I have also gone through the case diary.</p> <p>The case diary reveals that the girl was admittedly minor. Accused took her in Tom Tom in the pretext of enjoying Durga Puja and kept her confined illegally. It is seen that accused took the minor girl from the lawful guardianship of her parents without their consent with ill intention. The case diary also reveals sufficient materials to show that accused kidnapped the</p> | |

minor girl.

Therefore, considering materials in the case diary and the gravity of the offence alleged, the prayer for bail of the accused stands rejected.

Accordingly, bail application stands disposed off.

Let case diary be returned along with a copy of this order.

(C.B. Gogoi)
Sessions Judge,
Sonitpur, Tezpur